

### The Orissa Mining and Geology Service (Validation of Appointment) Act, 2003

Act 21 of 2003

Keyword(s): Recruitment Service, Validation Act

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

### **ORISSA ACT 21 OF 2003**

# THE ORISSA MINING AND GEOLOGY SERVICE (VALIDATION OF APPOINTMENT) ACT, 2003

#### TABLE OF CONTENTS

ABLE OF CONTENTS	3	

### SECTIONS:

PREAMBLE:

- 1. Short title
- 2. Definitions
- 3. Validation

SCHEDULE

## \*THE ORISSA MINING AND GEOLOGY SERVICE (VALIDATION OF APPOINTMENT) ACT, 2003

(ORISSA ACT 21 OF 2003)

[Received the assent of the Governor on the 15th December 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 22nd December 2003 (No. 1974)]

AN ACT TO VALIDATE THE AD HOC APPOINTMENT OF CERTAIN MINING OFFICERS MADE TO THE ORISSA MINING AND GEOLOGY SERVICE.

 $B_{\text{E}}$  it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows:—

Short lille,

1. This Act may be called the Orissa Mining and Geology Service (Validation of Appointment) Act, 2003.

Definitions.

- 2. In this Act, unless the context otherwise requires,-
  - (a) "Government" means the Government of Orissa;
  - (b) "Recruitment Rules" means the Orissa Mining and Geology Service Rules, 1976;
  - (c) "Service" means the Orissa Mining and Geology Service; and
  - (d) "Year" means the Calendar year.

Validation.

- 3. (1) Notwithstanding anything contained in the Recruitment Rules, seven numbers of Mining Officers belonging to the discipline of Mining Engineering as specified in the Schedule with their names, dates of birth, dates of appointment, working in Steel and Mines Department on ad hoc basis since the date of such appointment, shall be deemed to be validly and regularly appointed under the Steel and Mines Department of the Government against the direct recruitment quota of the service with effect from the date of commencement of this Act and, accordingly, no such appointment shall be challenged in any court of law merely on the ground that such appointments were made otherwise than in accordance with the procedure laid down in the Recruitment Rules.
  - (2) The inter se seniority of the Mining Officers whose appointments are so validated shall be determined according to their dates of appointment on ad hoc basis as mentioned in the Schedule and they shall be enblock junior to the Mining Officers appointed to the service in their cadre in accordance with the provisions of the Recruitment Rules, prior to the commencement of this Act.
  - (3) The services rendered by the Mining Officers whose appointments are so validated, prior to the commencement of this Act, shall, subject to the provisions in sub-section (2), count for the purposes of their pension, leave and increment and for no other purpose.

SCHEDULE .
LIST OF THE MINING ENGINEERS APPOINTED AS MINING OFFICERS

## LIST OF THE MINING ENGINEERS APPOINTED AS MINING OFFICERS ON AD HOC BASIS IN THE STEEL AND MINES DEPARTMENT

531

SI. No. Name of the as per Mining Officers gradation		Date of birth	Order No. and date of ad hoc appointment	
(1)	(2)	(3)	(4)	
1	Shri Sushanta Kumar Nayak		9075, dated 26-10-1998	
2	Shri Suresh Kumar Sahu	27-5-1964	9075, dated 26-10-1998	
3	Shri Biswanath Mohanta	1-12-1963	9075, daled 26-10-1998	
4	Shri Ramesh Chandra Mohallick	27-4-1965	9075, dated 26-10-1998	
5	Shri Bijoy Kumar Sahoo	26-2-1965	9075, daled 26-10-1998	
6	Shri Pravat Kumar Ojha	13-12-1961	9075, dated 26-10-1998	
7	Shri Gangadhar Lenka	3-5-1966	9075, daled 26-10-1998	